

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 5
(IB)-885(PB)/2019

IN THE MATTER OF:

M/s. Intec Capital Ltd.

.... Applicants/petitioners

Vs.

M/s. Krishna Gear Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 28.08.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/petitioner: Mr. Ankit Vijawargiya, Mr. Shrey Patnaik, Adv.
For the respondent Mr. Mohit Nandwani, Ms. Snighdha Lal, Adv.

ORDER

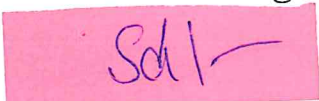
CA-1635(PB)/2019:-

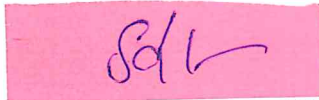
Learned representative of the applicant-petitioner company seeks pass over which is not possible.

In the meantime, learned counsel for the non-applicant-corporate debtor accepts notice. A copy of the application shall be handed over to him during the course of the day.

Reply be filed within ten days with a copy in advance to the counsel for the applicant-petitioner.

List for arguments on 11.09.2019.


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)


(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)